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10.	Scheme of Assistance to Voluntary Organisations for Programmes relating to Welfare of the Aged.
11.	Scheme of Assistance to Panchayati Raj Institutions/Voluntary Organisations for Construction of Old Age Home.
12.	Scheme of Assistance to Voluntary Organisations for providing Social Defence Services.
13.	Scheme for Welfare of Street Children.
14.	Scheme for Prohibition and Drug Abuse Prevention.

I.M.P. Farmers Field School

1094. SHRIMATI SUMITRA MAHAJAN : Will the Minister of AGRICULTURE be pleased to state:

(a) whether any specific steps have been taken in the district of Indore in Madhya Pradesh under 'Integrated Pest Management Farmers Field School Schemes';

(b) if so, the details thereof;

(c) whether the Government have undertaken any reappraisal of the National Programme on IPM;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) Yes, Sir. A Central Sector Scheme "Central Integrated Pest Management Centres" is being implemented under which a Central IPM Centre is functioning at Indore, Madhya Pradesh. Indore Centre is Promoting Integrated Pest Management through Farmers' Field Schools.

This centre is engaged in monitoring pest and disease situation for advising timely control measures. In addition, the Centre is engaged in mass production, field releases and conservation of biocontrol agents in Indore districts. Four Farmers' Field Schools have been established in four villages. In addition, a Season Long Training in Gram/Tur has been organised during 17.12.96 to 15.1.1997 at Indore. During 1997-98, 24 Farmers Field Schools are being established by the Indore Centre.

(c) and (d) Although no systematic appraisal of the programme has been undertaken, sample studies and assessment indicate that the IPM programme is very cost-effective and eco-friendly. The farmers are very receptive and responsive to its adoption.

(e) Question does not arise.

Corruption Charges Against IPS Officers

1095. SHRI B.L. SHANKAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of IPS officers booked under various charges such as corruption, nexus with criminals and other unlawful activities during 1995-96 and 1996-97 up to June 30, 1997, State-wise and Union Territory-wise;

(b) the number out of them against whom action has been taken so far;

(c) the reasons for not taking action against the left out officers; and

(d) the details of action likely to be taken against the left-out officers in 1997-98 and also to check growing corruption amidst bureaucracy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Shrimp Culture

1096. SHRI L. RAMANA :
SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any aqua farms along the Western and Eastern coast have been demolished consequent upon the order of the Supreme Court regarding coastal regulation;

(b) if so, the details thereof;

(c) whether any coastal States have made any representation regarding aqua farms situated along the West and Eastern coastal belts; and

(d) if so, the details thereof and the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) According to the information furnished by the State Governments, 509 shrimp aquaculture farms in Orissa have been demolished. Besides, one farm in Maharashtra has been partly demolished.

(c) Yes, Sir.

(d) A review petition has been filed, inter alia, by this Ministry and some State Governments in the Supreme Court seeking a review of its judgement dated 11.12.1996. The matter is sub-judice.

Violation of Environmental Rules

1097. SHRI NAMDEO DIWATHE :
SHRI SANDIPAN THORAT :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of cases registered by the State Pollution Control Boards against various industrial units for violation of Environmental rules during the current year, State-wise;

(b) the position of disposal of the cases registered during the said period;

(c) whether in large number of cases charges made by the Pollution Control Boards could not be sustained and judgement gone against the State Pollution Control Boards;

(d) if so, the percentage of such cases;

(e) whether the Government have reviewed the position in regard to the present status and functioning of the State Pollution Control Boards with a view to ensure definite improvement in their functioning;

(f) if so, the date on which the review was last made; and

(g) the steps taken/proposed for strengthening and upgrading the State Pollution Control Boards and the funds earmarked for the current year?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (g) The information is being collected and will be laid on the table of the House.

Allocation of Foodgrains to States

1098. SHRI RAJENDRA AGNIHOTRI :
SHRI NARAYAN ATHAWALAY :
SHRI MULLAPPALLY RAMACHANDRAN :
KUMARI SUSHILA TIRIYA :
SHRI T. GOVINDAN :
SHRI N.N. KRISHNADAS :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantum of foodgrains such as wheat, rice, sugar, edible oil and kerosene supplied to each State during the last one year till July 1997, item-wise;

(b) whether requests have been received from various States particularly from Kerala and Orissa to enhance their quota of these items;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) The State-wise quantum of Wheat, Rice, Sugar, Edible oil and Kerosene allocated during August 1996 to July 1997 is shown in the Statement-I attached.

(b) to (d) Yes, Sir. A statement indicating the request received from States/UTs for additional allocation of foodgrains and the steps taken by the Government in this regard are given in the attached Statement-II.

The allocation of levy sugar is made on the basis of a uniform norm of 425 gms. per capita as per 1991 population, while allocation of kerosene is made on the basis of past demand, off-take trend and relative need. An attempt is being made to bring those States where the per capita availability of kerosene is less than the national average, to the national average level. The quota of the imported Palmolein is given to the States on the basis of their demand. The Central Government has not finalised the import programme for 1997-98.